

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 5TH DAY OF MAY, 2020 / 15TH VAISAKHA, 1942

B.A. TMP NO.243 / 2020

(O.R. NO. 6/2019/NCB/S2/COK OF THE NARCOTICS CONTROL BUREAU,  
ALUVA)

NAME AND ADDRESS OF THE PETITIONER/1<sup>ST</sup> ACCUSED:

ASARAF ALI SAMSUDEEN, AGED 34 YERS, S/O. ABDUL RAZAK SAMSUDEEN,  
R/O. NO. 230, ANGAPPAM STREET, 3<sup>RD</sup> FLOOR, MANNADY, CHENNAI -  
600001.

BY ADV. SRI.BIJU.C.ABRAHAM

NAME AND ADDRESS OF THE RESPONDENT/COMPLAINANT:

STATE OF KERALA REPRESENTED BY NARCOTIC CONTROL BUREAU, ALUVA  
REPRESENTED BY ITS INTELLIGENCE OFFICER, NARCOTIC CONTROL BUREAU,  
SUB ZONE, COCHIN, THROUGH SPECIAL PUBLIC PROSECUTOR, HIGH OF  
KERALA, ERNAKULAM.

SRI. AJITH MURALI, PP

SRI. SANTHOSH PETER, SR.PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
05.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J.**

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**B.A. TMP No. 243 of 2020**  
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**Dated this the 5<sup>th</sup> day of May, 2020**

**ORDER**

When this Bail Application came up for consideration, the counsel for the petitioner submitted that he may be allowed to withdraw this bail application with liberty to file a fresh bail application after reopening when regular court starts.

This bail application is dismissed granting liberty.

**P.V.KUNHIKRISHNAN, JUDGE**